S.NO.	QUERIES	SUGGESTIONS	CLARIFICATION BY SUPREME COURT
1.	Any COW with multi operator capability (limiting to 3 Operators) shall require 50-52 Sq Mtr area including Guy wires, Out rigger and Earthing etc.	We request you to kindly amend this area to < 55 Sq Mtrs for each COW	Area upto 55 sq. mtr for COWs can be considered so as to accommodate bigger size COWs for sharing purpose by multiple TSPs subject to availability of space in the premises.
2.	We need to connect this COW with our backhaul network with optical fibre cable for quality delivery of services	We request addition/ mention of this permission for connecting OFC to this COW with our backhaul network	Permitted.
3.	We would like to know if GST will be applicable under forward charges or Reverse Charge in this instance	If GST is applicable under Forward Charge, we would require a proper GST invoice for every payment made to take the Input Tax Credit of the GST Paid. If GST is applicable under Reverse Charge, then we will only need one time GST number of the Supreme Court. In that case ,we will submit the GST directly and shall be able to take ITC.	Issue is pending with GST Council.
4.	Reference Discussion	We were informed that, Self-certification shall be suffice the requirement with the site details/address; install ed for our own network which are operational for more than 1 year.	Self-certification is sufficient.
5.	The COW design restricts the sharing of maximum 3 Operators on each COW	We request to kindly mention this clause considering the technical limitations	Sharing by more than 3 TSPs on COWs is possible and being done at various locations including Delhi Cantt. For this purpose, TSPs may install multi-band antennas and low loss

			RF combiners to
			minimise load on the tower. Sharing by all willing TSPs without any discrimination should be mandated.
6.	Is there any agreement format available	Suggest to have a contract agreement and share the draft	Format will be available once Tender is received.
7.	Nominals in terms of Lat - Long have not been captured in the tender. Requesting to please provide the same so that IP companies can seek interest on these locations from telecom operators.	_	Visit to respective COW tower site arranged. Required data can be maintained.
8.	We propose for a tenure of at least 10 years as per Tower co business model else business viability could be a challenge		COW is for temporary solution. Hence tenure of 5 years is sufficient. A provision can be made to extend the tenure with mutual consent beyond 5 year at the time of renewal of contract.
9.	1) First, the IP-1 companies should be allowed to choose between erecting permanent tower or providing COW under this tender. Supreme Court to provide land for the same.  2) If point no.1 above is not agreed, then there should be some lock in period in which this installation of permanent tower within 100 mtr.should not be allowed, else will impact the capex investment in COWs.  3) Supreme court to invite erection of permanent tower through tendering mode only.		Only COW permitted. Raising of permanent tower within 100 meters is subject to requirement raised at that particular time.

10.	Considering the current	No change in
	telecom scenario, the	minimum reserved
	Minimum reserve price	price.
	shared is very high and	
	need to be reconsidered.	
11.	Since the Board of the	Yes.
	Company has already	
	issued a Power of	
	Attorney in name of	
	Circle Head, can we	
	submit the photocopy of	
	the existing Power of	
	Attorney.	
12.	Whether the bidder can	Compulsory to bid for
	opt to bid for individual	all the three locations.
	location or has to	
	compulsory bid for all 3	
	locations.	

Sd/-D.R.(CC) 31.10.2018